Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of NC-V Meeting held on 26.11.2009

The Meeting No. 35/AM-10 for the licensing year 2009-10 to consider the cases under Duty Exemption Schemes (Chapter-4) in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
3.	Sh. R.A.Lal, Deputy Director	R.O, TC, Noida
4.	Sh. Kuldeep Singh, Asstt. Director	MSME
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 35/84-ALC3/2009 MEETING DATE : 26.11.2009

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Online agenda cases

Case No.:2/27/84-ALC3/2009	3	Meet No/Date:35/84-ALC3/2009 26.11.2009	Status: Approved
HQ File :01/84/050/00123/AM10/	RLA File :05/24/040/00317/AM10/	Lic.No/Date:0510249493 17.09.2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify this case on repeat basis as detailed below:-

1	Expor	titem	Export Qtv.	Import item	Quantity	allowed	d.	
	PP	•	270000	PP Granules fibre grade	288900	Kgs	(@	1.07
	II	ed Non n fabric	Kgs	Relevant additive/colour	Kg/Kg) 13500	Kgs	(@	0.05
				Master Batch	Kg/Kg)			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

	Case No.:1/35/84-ALC3/2009	1 3	Meet No/Date:35/84-ALC3/2009 26.11.2009	Status: Deferred
$\Big\ _2$	HQ File :01/84/050/00169/AM10/			Defer Date: 24.12.2009

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for relisting on 24.12.2009.

	Case No.:2/35/84-ALC3/2009		Meet No/Date:35/84-ALC3/2009 26.11.2009	Status: Deferred
3	HQ File :01/84/050/00170/AM10/	RLA File :05/24/040/00355/AM10/		Defer Date:24.12.2009

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for relisting on 24.12.2009.

	Case No.:3/35/84-ALC3/2009	1	Meet No/Date:35/84-ALC3/2009 26.11.2009	Status: Deferred
	HQ File :01/84/050/00171/AM10/	RLA File :05/23/040/00096/AM10/	Lic.No/Date:0510252524	Defer

4		12.11.2009	Date:24.12.2009

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for relisting on 24.12.2009.

			Meet No/Date:35/84-ALC3/2009 26.11.2009	Status: Deferred
5	HQ File :01/84/050/00172/AM10/	RLA File :02/24/040/00155/AM10/		Defer Date: 24.12.2009

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for relisting on 24.12.2009.

Case No.:5/35/84-ALC3/2009	Party Name:IMPERIAL READYMADE GARMENTS FACTORY INDIA PVT LTD	Meet No/Date:35/84-ALC3/2009 26.11.2009	Status: Rejected
HQ File :01/84/050/00173/AM10/	RLA File :04/24/040/00187/AM10/	Lic.No/Date:0410109451 17.11.2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., which are mandatory in terms of Policy Circular No. 34/(RE-07)/2004-2009 dated 24th March, 2008. Hence, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

Manually generated agenda cases

Case No. 545	M/s Fashion Accessories, Gurgoan
NC35/10 dt. 26.11.2009	F.NO.1/85/50/118/AM10 -DES-V
Ratification of input outp	ut norms in respect of Advance Authorization No.
0610016244 dt. 01.09.20	009 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was decided to defer the case for re-listing on 24.12.2008.

Case No. 546	M/s Super Tannery Ltd., Kanpur
NC35/10 dt. 26.11.2009	F.NO.1/84/50/118/AM10 -DES-V
Ratification of input outp	ut norms in respect of Advance Authorization No.
0610016244 dt. 01.09.20	09 – under Para 4.7 of HBP (VoI1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been cleared by NC in its meeting held on 24.09.2009 but there was indeed some error in the said minutes. The Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to rectify the earlier minutes as detailed below: -

(i) The item of import at S.No.13 (in the earlier minutes) may be amended to read as 30 and the word 'relevant' should be suffixed and allowed on net to net basis with accountability clause.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 547	M/s VeeNar Fashions, Mumbai
NC35/10 dt. 26.11.2009	F.NO.1/84/50/56/AM07 -DES-V
Re-fixation of input output	ut norms in respect of Advance Authorization No.
0310380200 dt. 12.05.20	006 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been decided by NC earlier. There is no scope to review it now. Hence, the request of the firm is rejected.

Firm may be informed accordingly.

Case No. 548	M/s J.M.A Manufacturing Pvt. Ltd, Noida	
NC35/10 dt. 26.11.2009	F.NO.1/84/50/169/AM09 -DES-V	
Ratification of input output norms in respect of Advance Authorization No		
0510227789 dt. 18.09.20	08 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and alongwith other relevant papers and heard Sh. Harsid Anand an authorized representative of the firm, who appeared alongwith one representative for personal hearing before NC. He explained the case alongwith relevant papers. The Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -

S. No	Export item	Export Qty.	Import item	Qty. allowed.	Qty. to be accounted for in
					the export product
1	Benches covered with fabric	660 Pcs	Fabric-Barrico	1676.40 Sq mtrs.	1642.88 Sq mtrs.
2	Stool fabric mounted	500 Pcs	Fabric- Implosion	1447.80 Sq mtrs	1418.85 Sq mtrs.
3	Cushions made of fabric	1118 Pcs			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 549	M/s VeeNar Fashions, Mumbai
NC35/10 dt. 26.11.2009	F.NO.1/84/50/66/AM07 -DES-V
Re-fixation of input output	ut norms in respect of Advance Authorization No.
0310380485 dt. 12.05.20	006 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been decided by NC earlier. There is no scope to review it now. Hence, the request of the firm is rejected.

Firm may be informed accordingly.

Case No. 550	M/s Kitex Childrenwear Ltd., Kochi
NC35/10 dt. 26.11.2009	F.NO.1/84/50/26/AM10 -DES-V
Re-fixation of input output	ut norms in respect of Advance Authorization No.
1010033569 dt. 04.05.2	009 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the relevant details submitted by the firm. The Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case on repeat basis as detailed below: -

Export item	Export Qty.	Import item	Qty. allowed	Qty. to be accounted for in the export product
Infant wear blanket sleeper (Boys/Girls)	609408 Pcs	100% polyester fleece fabric, width 55-65", GSM-175-185 (solid/print)	84890.530 Kgs	82343.82Kgs.
		100% spun polyester fabric, width-60-65", GSM-165-175.	4241.480 Kgs	4114.24 Kgs
		100% polyester 1*1 rib, width-60-65", GSM-185-195.	8263.570 Kgs	8015.67 Kgs.
		Snap fastners metallic	Net to net with	-

snap	accountability clause	
Sewing thread 100% polyester	131022.720 Kms.	129712.5 Kms.
Embroidery thread 100% polyester	6703488 Mtrs.	6636453 Mtrs.
Zipper of relevant width	Net to net with accountability clause	-

The GSM of import and export shall match. The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 551	M/s Jiwanram Sheoduttarai Industries Pvt. Ltd., Kolkata
NC35/10 dt. 26.11.2009	F.NO.1/84/162/392/AM10 -DES-V
Ratification of input outp	out norms in respect of Advance Authorization No.
0210129865 dt. 30.09.20	009 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that case is under examination of DC (MSME). It was decided to defer the case for re-listing on 24.12.2008.

Case No. 552	M/s Maccaferri Environmental Solutions Pvt. Ltd., Pune		
NC35/10 dt. 26.11.2009	F.NO.1/84/50/445/AM09 -DES-V		
Re-fixation of input output norms in respect of Advance Authorization No.			
3110037216 dt. 03.02.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the relevant details submitted by the firm. It was observed that in absence of specific name of import item No. 3 i.e. Masterbatch and its justification for use in the export item, it is not possible to fix norms for the same, hence decided to disallow. As regards other import item at S.No. 1 and 2, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to allow as applied by the firm.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 553	M/s Roy International, Kochi
NC35/10 dt. 26.11.2009	F.NO.1/84/50/760/AM06 -DES-V
Minor amendment in the	description of export product in respect of Advance
Authorization No. 10100229	904 dt. 24.02.2006.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been decided by NC earlier and firm have not given any valid justification to review it now. Hence, the request of the firm is rejected.

Firm may be informed accordingly.

Case No. 554	M/s Super Tannery Ltd., Kanpur
NC35/10 dt. 26.11.2009	F.NO.1/84/50/362/AM09 -DES-V
Ratification of input outp	ut norms in respect of Advance Authorization No.
0610014506 dt. 31.10.20	08 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda and observed that this case has already been cleared by NC in its meeting held on 18.12.2008 as per SION, G-14 but 'Additive' was not allowed. Therefore Committee in consultation with the representatives of technical authorities present in the meeting decided to allow the same as detailed below:-

Additives (Antistatic agent & Biocide agent) may be allowed @ 20 Grms per Kg. of PU sole (i)

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 555	M/s Estocorp (India) Pvt. Ltd., New Delhi
NC35/10 dt. 26.11.2009	F.NO.1/84/162/939/AM08 -DES-V

Re-fixation of input output norms in respect of Advance Authorization No. 0510211183 dt. 26.10.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda and observed that this case has already been decided by NC in its meeting held on 09.07.2009 as per written comments of DC (MSME) vide their U.O dated 29.05.2009 but there was some error in the minutes. Therefore, Committee in consultation with the representatives of technical authorities present in the meeting decided to rectify the earlier decision as per re-vised written comments received from DC (MSME) conveyed vide their U.O No. 37(5)/106/2007-08/Hosiery dated 25.11.2009 as detailed below:-

S.No	Export item	Import item	Qty allow ed.
1	Chandana quilt cover made from 100% polyester satin fabric, GSM-80+/-10%,	100% polyester satin fabric, GSM-80+/-10%	3.12 Sq mtrs./Pc
	100% polyester taffeta fabric, GSM-	100% polyester taffeta fabric, GSM-55+/-10%	0.20 Sq mtrs./Pc
	55+/-10% and 48% Nylon 52% polyester fabric, GSM-150+/-10% with 100% cotton backing (size-DB 180X210 Cm)	48% Nylon 52% polyester fabric, GSM-150+/- 10%	2.14 Sq mtrs./Pc
2	Chandana quilt cover made from 100% polyester satin fabric, GSM-80+/-10%,	100% polyester satin fabric, GSM-80+/-10%	3.63 Sq mtrs./Pc
	100% polyester taffeta fabric, GSM-55+/-10% and 48% Nylon 52% polyester fabric, GSM-150+/-10% with	100% polyester taffeta fabric, GSM-55+/-10%	0.24 Sq mtrs./Pc
	100% cotton backing (size-QB 210X210 Cm)	48% Nylon 52% polyester fabric, GSM-150+/-10%	2.54 Sq mtrs./Pc
3	Chandana quilt cover made from 100% polyester satin fabric, GSM-80+/-10%, 100% polyester taffeta fabric, GSM-	100% polyester satin fabric, GSM-80+/-10%	4.20 Sq mtrs./Pc
	55+/-10% and 48% Nylon 52% polyester fabric, GSM-150+/-10% with	100% polyester taffeta fabric, GSM-55+/-10%	0.29 Sq mtrs./Pc
	100% cotton backing (size-KB 245X210 Cm)	48% Nylon 52% polyester fabric, GSM-150+/-	2.94 Sq mtrs./Pc
4	Chandana standard pillow case made from 100% polyester satin fabric, GSM-	100% polyester satin fabric, GSM-80+/-10%	0.23 Sq mtrs./Pc
	80+/-10%, 100% polyester taffeta	100% polyester taffeta fabric, GSM-55+/-10%	0.04 Sq mtrs./Pc
	fabric, GSM-55+/-10% and 48% Nylon 52% polyester fabric, GSM-150+/-10% with 100% cotton backing (size-48X73 Cm)	48% Nylon 52% polyester fabric, GSM-150+/-	0.42 Sq mtrs./Pc
5	Chandana European pillow case made from 100% polyester satin fabric, GSM-	100% polyester taffeta fabric, GSM-55+/-10%	0.17 Sq mtrs./Pc

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	80+/-10%, 100% polyester taffeta fabric, GSM-55+/- 10% and 48% Nylon	100% polyester satin fabric, GSM-80+/-10%	0.19 Sq mtrs./Pc
	52% polyester fabric, GSM-150+/-10% with 100% cotton backing (size-65X65 Cm)	48% Nylon 52% polyester fabric, GSM-150+/-	0.28 Sq mtrs./Pc
6	Chandana breakfast cushion made from 100% polyester satin fabric, GSM-80+/-	100% polyester satin fabric, GSM-80+/-10%	0.17 Sq mtrs./Pc
	10%, 100% polyester taffeta fabric, GSM-55+/-10% (size-30X50 Cm)	100% polyester taffeta fabric, GSM-55+/-10%	0.26 Sq mtrs./Pc
7	Chandana cushion made from 100%	100% polyester satin fabric, GSM-80+/-10%	0.126 Sq mtrs./Pc
	polyester satin fabric, GSM-80+/-10%,	100% polyester taffeta fabric, GSM-55+/-10%	0.78 Sq mtrs./Pc
	100% polyester taffeta fabric, GSM-55+/-10% and 48% Nylon 52% polyester fabric, GSM-150+/-10% with 100% cotton backing (size-43X43 Cm)	48% Nylon 52% polyester fabric, GSM-150+/-	0.04 Sq mtrs./Pc
8	Chandana Bolster made from 100% polyester satin fabric, GSM-80+/-10%,	100% polyester taffeta fabric, GSM-55+/-10%	0.35 Sq mtrs./Pc
	100% polyester taffeta fabric, GSM- 55+/-10% (size-50X17 Cm)	48% Nylon 52% polyester fabric, GSM-150+/-10%	0.21 Sq mtrs./Pc
9	Gita quilt cover made from 100% polyester satin fabric, GSM-80+/-10%,	100% polyester satin fabric, GSM-80+/-10%	3.14 Sq mtrs./Pc
	100% polyester taffeta fabric, GSM-55+/-10% and 48% Nylon 52%	100% polyester taffeta fabric, GSM-55+/-10%	0.234 Sq mtrs./Pc
	polyester fabric, GSM-150+/-10% with 100% cotton backing (size-DB 180X210 Cm)	48% Nylon 52% polyester fabric, GSM-150+/- 10%	2.00 Sq mtrs./Pc
10	Gita quilt cover made from 100% polyester satin fabric, GSM-80+/-10%,	100% polyester satin fabric, GSM-80+/-10%	3.63 Sq mtrs./Pc
	100% polyester taffeta fabric, GSM-55+/-10% and 48% Nylon 52%	100% polyester taffeta fabric, GSM-55+/-10%	0.24 Sq mtrs./Pc
	polyester fabric, GSM-150+/-10% with 100% cotton backing (size-QB 210X210 Cm)	48% Nylon 52% polyester fabric, GSM-150+/- 10%	2.54 Sq mtrs./Pc
11	Gita quilt cover made from 100% polyester satin fabric, GSM-80+/-10%,	100% polyester satin fabric, GSM-80+/-10%	4.20 Sq mtrs./Pc
	100% polyester taffeta fabric, GSM-55+/-10% and 48% Nylon 52%	100% polyester taffeta fabric, GSM-55+/-10%	0.32 Sq mtrs./Pc
	polyester fabric, GSM-150+/-10% with 100% cotton backing (size-KB 245X210 Cm)	48% Nylon 52% polyester fabric, GSM-150+/-	2.72 Sq mtrs./Pc
12	Gita standard pillow case made 100% from 100% polyester satin fabric,	polyester satin fabric, GSM-80+/-10%	0.23 Sq mtrs./Pc
		polyester taffeta fabric, GSM-55+/-10%	0.094 Sq mtrs./Pc
	fabric, GSM-150+/-10% with 100% cotton backing (size-48X73	Nylon 52% polyester fabric, GSM-150+/-10%	0.42 Sq mtrs./Pc

	Cm)		
13	Gita European pillow case made from 100% polyester taffeta fabric, GSM-55+/-10% & 48% Nylon 52% polyester fabric, GSM-150+/-10% (size-65X65 Cm)	100% polyester taffeta fabric, GSM-55+/-10% 48% Nylon 52% polyester fabric, GSM-150+/-10%	1.18 Sq mtrs./Pc 0.17 Sq mtrs./Pc
14	Gita breakfast cushion made from 100% polyester satin fabric,	100% polyester satin fabric, GSM-80+/-10%	0.17 Sq mtrs./Pc
	GSM-80+/-10%, 100% polyester taffeta fabric, GSM-55+/-10% (size-30X50 Cm)	100% polyester taffeta fabric, GSM-55+/-10%	0.26 Sq mtrs./Pc
15	Gita cushion made from 100% polyester satin fabric, GSM-80+/-	100% polyester satin fabric, GSM-80+/-10%	0.64 Sq mtrs./Pc
	10% & 48% Nylon 52% polyester fabric, GSM-150+/-10% (size-43X43 Cm)	48% Nylon 52% polyester fabric, GSM-150+/-10%	0.25 Sq mtrs./Pc
16	Gita Bolster made from 100% polyester satin fabric, GSM-80+/-	100% polyester satin fabric, GSM-80+/-10%	0.42 Sq mtrs./Pc
	10%, 100% polyester taffeta fabric, GSM-55+/-10% and 48%	100% polyester taffeta fabric, GSM-55+/-10%	0.126 Sq mtrs./Pc
	Nylon 52% polyester fabric, GSM-150+/-10% (size-50X17	100% polyester satin fabric, GSM-80+/-10%	0.42 Sq mtrs./Pc
	Cm)	48% Nylon 52% polyester fabric, GSM-150+/-10%	0.21 Sq mtrs./Pc

Case No. 556	Reference from CAPAXIL in respect of M/s Ke-	
	technical Textiles, Kolkata	
NC35/10 dt. 26.11.2009 F.NO.1/84/162/11/AM10 -DES-V		
Fixation of SION for Tubular Bag.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that comments/reply called for from TEXPROCIL are still awaited. It was therefore decided to remind them under intimation to the applicant firm and defer the case for re-listing on 07.01.2010.

Case No. 557	M/s SAS International, Chennai
NC35/10 dt. 26.11.2009	F.NO.1/84/162/205/AM10 -DES-V

Re-fixation of input output norms in respect of Advance Authorization No. 0410095977 dt. 21.05.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been decided by NC earlier and firm have not given any valid justification to review it now. Hence, the request of the firm is rejected.

Firm may be informed accordingly.

Case No. 558	M/s Kitex Childrenwear Ltd., Kochi
NC35/10 dt. 26.11.2009	F.NO.1/84/50/32/AM09 -DES-V
Re-fixation of input output	ut norms in respect of Advance Authorization No.
1010026265 dt. 17.04.2	007 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been cleared by NC in its meeting held on 24.04.2008 but there was some typographical error in the said minutes. The Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to rectify the earlier minutes on repeat basis as detailed below: -

(i) The import item at S.No.1 i.e '100% Nylon Taffetta PU coated 210T, 70-75, GSM, Width, 55-59" fabric' may be allowed @ 2.53 Sq mtrs/Pc instead of earlier 0.32 Sq mtrs./Pc.

The GSM of import and export shall match.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 559	M/s Kitex Garments Ltd., Kochi		
NC35/10 dt. 26.11.2009	F.NO.1/84/50/47/AM09 -DES-V		
Re-fixation of input output norms in respect of Advance Authorization			
1010028959 dt. 29.02.2	2008 – under Para 4.7 of HBP (Vol1) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case was cleared by NC in its meeting held on 26.06.2008 as per written comments of DC (MSME) vide their letter dated

25.06.2008 but there was some error in the minutes. The Committee went through the relevant details submitted by the firm. The Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case on repeat basis as detailed below: -

Export item	Export Qty.	Import item	Qty. allowed
College Jacket made out from 100% Nylo	n Pcs	100% Nylon Taffeta PU coated 210T 70-75 GSM, width 55-59" fabrics	21811.7 Kgs
fabrics & 100% Nylon 190T lining		100% Nylon Taffeta 190T 55-65 GSM, width 55-59" fabrics	8718.99 Kgs
accessories.		Poppers Metal/Plastic	Net to net with accountability clause
		Bell Caps Metal/Plastic	Net to net with accountability clause
		Drawcord Polyster	Net to net with accountability clause
		Zipper /Fastner Nylon	Net to net with accountability clause

The GSM of import and export shall match.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 560	M/s Modi International, Faridabad			
NC35/10 dt. 26.11.2009	F.NO.1/84/50/226/AM06 -DES-V			
Re-fixation of input output norms in respect of Advance Authorization No.				
0510160468 dt. 22.06.2	2005 – under Para 4.7 of HBP (Vol1) 2004-2009.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case was cleared by NC in its meeting held on 06.10.2005 as per written comments of DC (MSME) vide their U.O dated

05.10.2005 but due to cancellation of orders, only 50.17% export obligation could be fulfilled by firm in this case. Now, firm intend to utilize the balance imported materials for the changed export products against the A/A in question. The Committee went through the relevant details submitted by the firm and after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms for the changed export items against advance authorization issued in this case as detailed below: -

S.No	Export item	Export	Import item	Qty. allowed
1	Ladies Blouse, Style No. 36153/BEA5	Qty. 1200 Pcs	100% cotton woven denim fabric, width 58/59", weight-8OZ, GSM-227	@2.45 Sq mtrs/Pc (As per SION, J-290)
2	Ladies Blouse, Style No. 36154/BEA6	1200 Pcs	100% cotton woven denim fabric, width 58/59", weight-8OZ, GSM-227	@2.45 Sq mtrs/Pc (As per SION, J-290)
3	Children Trousers, Style No. 36740/BEA13K	600 Pcs	100% cotton woven denim fabric, width 58/59", weight-8OZ, GSM-227	@0.85 Sq mtrs/Pc (As per SION, J-150)
4	Children Vest, Style No. 36742/BEA15K	600 Pcs	100% cotton woven denim fabric, width 58/59", weight-8OZ, GSM-227	@0.80 Sq mtrs/Pc (As per SION, J-338)
5	Girls Blouse, Style No. 36735/BEA5K	600 Pcs	100% cotton woven denim fabric, width 58/59", weight-8OZ, GSM-227	@1.85 Sq mtrs/Pc (As per SION, J-291)
6	Ladies Jacket, Style No. 36157/BE16	1200 Pcs	100% cotton woven denim fabric, width 59/60", weight-100Z, GSM-284	@2.20 Sq mtrs/Pc (As per SION, J-196)
7	Ladies Trousers, Style No. 36159/BEA13	1800 Pcs	100% cotton woven denim fabric, width 59/60", weight-10OZ, GSM-284	@2.10 Sq mtrs/Pc (As per SION, J-275)
8	Ladies Shorts, Style No. 36158/BEA14	1200 Pcs	100% cotton woven denim fabric, width 59/60", weight-100Z, GSM-284	@1.60 Sq mtrs/Pc (As per SION, J-292)
9	Girls/Boys Shorts, Style No. 36741/BEA13	600 Pcs	100% cotton woven denim fabric, width 59/60", weight-100Z, GSM-284	@0.75 Sq mtrs/Pc (As per SION, J-148)

The GSM of import and export shall match. R.A may regularize the case accordingly. The RLA shall be advised to take necessary action subject to compliance of other usual conditions.